

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 54941/2025**

[Arising out of impugned final judgment and order dated 21-02-2025 in IA No. 126/2025 26-04-2023 in FAO No. 582/2015 passed by the High Court of Orissa at Cuttack]

**STATE OF ODISHA & ORS.**

**Petitioner(s)**

**VERSUS**

**MANAGING COMMITTEE OF NAMATARA GIRLS  
HIGH SCHOOL, NAMATARA**

**Respondent(s)**

**IA No. 34867/2026 - CONDONATION OF DELAY IN FILING**

**IA No. 34871/2026 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS**

**Date : 09-02-2026 This matter was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

**For Petitioner(s) :Ms. Sanjana Saddy, AOR  
Ms. Shailja Singh, Adv.**

**For Respondent(s) :Mr. Nagendra Kasana, AOR  
Mr. Mahendra Kumar Sahoo, Adv.  
Mr. A Deb Kumar, Adv.  
Mrs. A Deepa, Adv.  
Mrs. Neeta Kasana, Adv.  
Mrs. Anjana Kasana, Adv.  
Mr. Binod Ch Sabat, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

1. The applications for condonation of delay in filing and re-filing the special leave petition stand rejected, with the result that the special leave petition stands dismissed as time-barred, as per the reportable signed order placed on the file.

2. Pending interlocutory application(s), if any, shall stand disposed of.

**(JATINDER KAUR)  
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)**